

CCPA 66/08
[OA 168/06]
Trikutari Kumar Sinha Vs. UOI & Ors.

01.10.2008

None for the applicant.

Defects as notified by the registry have not been rectified as yet.

List it before the Hon'ble Bench on 15.10.2008 under the heading "For Orders".

Akbar
[A.K. Khan]
Dy. Registrar

srk.

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15.10.08

Shri R.K. Bariyar, counsel for the applicant.

Defects has not been removed. As per order by order of Hon'ble court this application shall be heard and disposed of without reference to the Bench.

As requested, learned counsel for the applicant is granted two week's time to remove defects as pointed out by the registry. List this case after two weeks under the appropriate heading. If the defects are not removed within two weeks, the case shall stand dismissed without reference to the bench.

[A. Kushari] M [A]
/cbs/ *[Signature]*

[S. Srivastava] M [J] *[Signature]*

10/11/08

3.0/5) *[Signature]*
10/11/08